

ITEM NO.105

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1116/2017

ISRAIL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

[ORIGINAL RECORDS (PHYSICAL FORM) HAVE BEEN RECEIVED]

Date : 06-03-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Appellant(s) Mr. Sanbha Rumnong, Adv.
 Mr. Samuel David, Adv.
 Mr. Satyam Thareja, AOR
 Ms. Vasundhara Nagrath, Adv.
 Mr. Shaurya Katoch, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

It appears that though being served, the respondent no.2 is not represented before this Court.

2. As the present matter relates to an order by which the acquittal of the respondent no.2 by the trial court, has been upheld by the High Court, we deem it appropriate to appoint Mr. Prashant S. Kenjale, Advocate as amicus curiae to represent respondent no.2.

3. Registry is directed to provide the hard copy of the entire records of the case as well as legible scanned soft copy of the

entire original records to the learned amicus within a period of one week.

4. Registry is also directed to provide the clear scanned soft copy of the entire original records to the learned counsel for the appellant and respondent no.1 within the same period.

5. List on 24.04.2025.

(SAPNA BISHT)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)